

**Demurrage payable in respect of
Vessels waiting in Ports**

1753. SHRI INDRAJIT GUPTA:
SHRI C. K. CHANDRAPPAN:

Will the Minister of SHIPPING AND
TRANSPORT be pleased to state:

(a) how many ships carrying food-
grains and fertilisers separately
arrived in each major port during the
period from 1st October, 1973 to 31st
January, 1974;

(b) the maximum period of waiting
in roads due to non-availability of
quay berths or mooring berth; and

(c) the amount of demurrage pay-
able in respect of each vessel port-
wise during the same period from 1st
October, 1973 to 31st January, 1974?

THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI PRANAB KU-
MAR MUKHERJEE): (a) to (c). The
information is being collected and will
be laid on the Table of the Sabha.

**U.G.C. Recommendation regarding
Recruitment of Demonstrators in Col-
leges and Universities**

1754. SHRI RAMAVATAR SHAS-
TRI: Will the Minister of EDUCA-
TION, SOCIAL WELFARE AND
CULTURE be pleased to state:

(a) whether the University Grants
Commission has recommended not to
recruit Demonstrators in the Colleges
and Universities with effect from the
Fifth Plan period;

(b) if so, the reasons therefor;

(c) the decision of the U.G.C. and
the Ministry of Education regarding
the personnel, who will perform the
present jobs and duties of Demonstra-
tors; and

(d) whether the U.G.C. and Minis-
try of Education discussed the points
raised regarding this issue in the
memorandum submitted by the Bihar
State Demonstrators Association and if
so, the reaction thereto?

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN): (a) to
(d). The Committee on Governance of
Universities and Colleges, appointed
by the University Grants Commission,
is of the view that there is no need
for tutors and demonstrators in Uni-
versities and Colleges. Facilities,
however, should be provided to enable
the existing incumbents to improve
their qualifications, with a view to
their ultimate appointment as lectur-
ers. The Committee felt that the pre-
sent work of tutors and demonstrators
should be done by the lecturers. The
Commission has endorsed these recom-
mendations of the Committee. The
Government also agrees with the
recommendations.

The suggestions made in the various
memoranda submitted by the Bihar
State Demonstrator's Association to
the U.G.C. and the Central Govern-
ment have been considered.

**Congestion in Ports on West Coast due
to unloading of Foodgrains**

1755. SHRI SATYENDRA NARAYAN
SINHA: Will the Minister of AGRI-
CULTURE be pleased to state:

(a) whether there was congestion in
the ports on the West coast during
November 1973 to January, 1974 in re-
gard to unloading of foodgrains;

(b) if so, the losses suffered thereby;
and

(c) the steps taken to remedy the
situation?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNA SAHEB P. SHINDE):
(a) Yes, Sir.

(b) On account of bunching of ships and frequent disruption of work by the employees at the ports and on the Railways the discharge and clearance of foodgrains was adversely affected. Consequently, a number of ships were delayed on or for berths during the period November, 1973 to January, 1974. The exact amount of ship demurrage thus incurred is not yet known since the time sheets for the ships affected have not yet been finalised.

(c) In order to reduce the bunching of vessels almost all the major/minor ports in the country were utilised for discharging foodgrains. Other steps taken were installation of new discharging machines; resorting to midstream discharge in barges from vessels; introduction of third shift in certain ports and depots; incentive piece-rate scheme for labour; augmentation of labour force, increased clearance of foodgrains by road and rail as and when possible, etc.

Constitutional protection to Land Ceiling Legislation of Andhra Pradesh

1756. SHRI P. NARASIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Andhra Pradesh have requested the Central Government for constitutional protection to the States Land Ceiling Legislation; and

(b) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):
(a) Yes, Sir.

(b) The revised land ceiling act of Andhra Pradesh requires some further amendment. A bill incorporating the proposed amendments has been introduced to the State Legislature. After it is enacted, necessary steps for the inclusion of the ceiling law in the Ninth Schedule to the Constitution will be taken.

Charges against F.C.I.

1757. SHRI H. M. PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there have been increased charges of corruption, mismanagement, inefficient administration against the Food Corporation of India;

(b) whether Government of India has taken note of these allegations;

(c) whether there are proposals to streamline the functioning of the Food Corporation of India in view of these allegations; and

(d) if so, the gist thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) No, Sir.

(b) to (d). The working of the Food Corporation of India is under constant review and administrative, financial and other steps as may be necessary are being taken with a view to achieving greater efficiency and economy in its operations. Allegations against the FCI and its working are always taken note of by Government.

Passenger Shipping Link between Bombay and Konkan Ports

1758 SHRI H. M. PATEL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether passenger shipping link between Bombay and Konkan ports had been discontinued for sometime past;

(b) if so, the reasons thereof; and

(c) whether the service is being resumed?